NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 869 of 2019

IN THE MATTER OF:

Anjan Ghosh ...Appellant

Versus

Asset Reconstruction Company (India) Ltd. Anr. ... Respondents

For Appellant: Mr. Joy Saha, Sr. Advocate with Ms. Jayanti Chowdhury,

Mr. Partha Sil and Mr. Tavish B. Prasad, Advocates

For Respondent: Mr. Shatrajit Banergi, Advocate for R-1

Mr. Wipun Gautam, Advocate for RP/R-2

ORDER

16.03.2020 Learned Counsel for Resolution Professional wants to file a Reply. The same may be filed within 10 days. Learned Counsel for Appellant wants to file Rejoinder. The same may be filed within a week thereafter.

List the Appeal 'For Admission (After Notice) on **20th April**, **2020**.

[Justice A.I.S. Cheema] Member (Judicial)

> [V.P. Singh] Member (Technical)

[Alok Srivastava] Member (Technical)

Basant B./md